



ITEM NO.11

COURT NO.1

SECTION II-E

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No(s). 5567/2026

[Arising out of impugned judgment and order dated 06-01-2026 in CRLA No. 2004/2025 passed by the High Court of Karnataka at Bengaluru]

AMOL CHANDRA DAS @ AMOL DAS @ SUJIB Petitioner(s)

VERSUS

NATIONAL INVESTIGATION AGENCY Respondent(s)

(IA No. 95153/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 95158/2026 - EXEMPTION FROM FILING O.T.)

Date : 08-05-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) :Dr. Alex Joseph, AOR  
Mr. Mayank Dwivedi, Adv.  
Ms. Supriya Verma, Adv.  
Mrs. Sangeetha Mr, Adv.

For Respondent(s) :Mr. S.D. Sanjay, A.S.G.  
Mr. Divyam Agarwal, Adv.  
Mr. Zoheb Hussain, Adv.  
Mr. Nikhil Aradhe, Adv.  
Ms. Nasadiya Singh, Adv.  
Mr. Bhuvan Kapoor, Adv.  
Mr. Anmol Chandan, Adv.  
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. The instant petitioner seeks enlargement on regular bail in FIR R.C. No.01/2023/NIA/BLR registered by NIA under Section 120B, 370, 465 and 471 of the Indian Penal Code, 1860 as well

as Section 18 of the Unlawful Activities (Prevention) Act, 1967. The allegations against the petitioner are that he is a Bangladeshi national and is part of a syndicate indulging in transnational illegal human trafficking of persons from Bangladesh and Myanmar into India. A variety of incriminating materials, including fake passports, Aadhaar Cards etc., are alleged to have been recovered from the petitioner's custody. He was consequently arrested on 07.11.2023 and has been in custody since then.

2. Pertinently, the petitioner's co-accused, i.e. *Suman Shaikh Zakir @ Zakir @ Saudi Zakir* approached this Court through SLP (Crl.) No.17376/2024, which was allowed vide an order dated 20.05.2025, granting him bail.

3. As also noticed by the High Court in the impugned order rejecting bail, the facts of the instant petitioner's case are slightly distinguishable from his co-accused, insofar as the petitioner *inter alia* does not seem to have any permanent abode in Bangalore. However, having regard to the period the petitioner has already spent in custody, we find that he can also be released on bail; while of course being subject to certain stringent conditions.

4. Consequently, without expressing any opinion on merits, the instant petition is disposed of and the petitioner is directed to be released on bail, subject to the following conditions:

i. The petitioner shall inform the local office of the NIA the address where he shall be residing during the pendency of

the subject-trial.

ii. The NIA shall be entitled to verify the place of the petitioner's residence, and may also record the statements of the landlord/neighbors etc.

iii. The petitioner shall report to the NIA at Bangalore every week, on Saturday between 11 a.m. to 12 noon, unless the relevant NIA Officer at Bangalore grants him exemption from such appearance.

iv. The petitioner shall fully cooperate with the ongoing trial, and no adjournment shall be sought on his behalf by him or his counsel.

5. It is clarified that the Trial Court shall be at liberty to impose all other conditions as it may deem fit and proper, in accordance with law.

6. The Trial Court shall also make an endeavour to conclude the trial expeditiously, and preferably within six months.

7. The Special Leave Petition stands disposed of with pending application(s), if any.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)  
ASSISTANT REGISTRAR